

Bengal, during the discussion on calling attention matter regarding reported busting of inter-State coal smugglers' racket, I am also referring these notices to Shri A. B. A. Ghanj Khan Chaudhuri for his comments in the first instance.

(Interruptions)

SHRI JYOTIRMOY BOSU: . . .***

SHRI K. LAKKAPPA: . . .***

MR. SPEAKER: Without my permission whatever has been said will not form part of the proceedings; I am not allowing anybody and nothing is going on record.

12.10 hrs.

RE. ADJOURNMENT MOTION

STRIKE BY DOCTORS IN DELHI HOSPITALS

MR. SPEAKER: I have received two notices of Adjournment Motions—one from Shri Jaipal Singh Kashyap regarding strike by Doctors in Delhi hospitals. This matter has already been discussed in the House on Calling Attention on 8th July, 1980. I, therefore, withhold my consent.

12.10 hrs.

ARREST OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following wireless message dated 9th July, 1980 from the Judicial Magistrate, Meerut (U.P.), on 10th July, 1980:

“Shri Rashid Masood, Member of Parliament sent to Jail, U/S 188 IPC from PS Baghpat, District Meerut, today and remanded upto 10-7-1980”.

(Interruptions)

12.11 hrs.

PAPERS LAID ON THE TABLE

CERTIFIED ACCOUNTS AND AUDIT REPORT OF POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH FOR 1978-79

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): I beg to lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the year 1978-79 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966. [Placed in Library. See LT-1049/80].

A STATEMENT SHOWING REASONS FOR DELAY IN LAYING CENTRAL ADVISORY COMMITTEE FOR LIGHTHOUSES (PROCEDURAL) AMENDMENT RULES, 1979

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): I beg to lay on the Table a statement (Hindi and English versions) showing reasons for delay in laying the Central Advisory Committee for Lighthouses (Procedural) Amendment Rules* 1979, published in Notification No. GSR 867 dated the 23rd June, 1979. [Placed in Library. See No. LT-1050/80].

12.12 hrs.

ARREST OF MEMBER—contd.

(Interruptions)

MR. SPEAKER: What is the matter before the House?

There is no matter before the House. Papers are just being laid on the Table of the House.

***Not recorded.

*The Rules were laid on the Table on the 3rd July, 1980.